GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:322 ANSWERED ON:27.07.2009 BAN ON IMPORT OF CHINESE TOYS MOBILES Antony Shri Anto

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether China has lodged any complaint against India at the World Trade Organisation (WTO) Dispute Settlement Mechanism or any other international forum against the import curbs placed by India on Chinese toys/mobiles and other goods; and

(b) if so, the details thereof and the response of the Government in this regard?

Answer

MINISTER OF COMMERCE AND INDUSTRY(SHRI ANAND SHARMA)

a) and b): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF LOK SABHA STARRED QUESTION NO. 322 FOR ANSWER ON 27TH JULY 2009 REGARDING "BAN ON IMPORT OF CHINESE TOYS/MOBILES"

a) China has raised the issue against Indian restrictions on import of Chinese toys on the floor of the WTO Technical Barriers to Trade (TBT) Committee of the World Trade Organisation (WTO) in the month of March 2009 and again in June 2009 during this year.

b) China had mentioned that these restrictions on import of Chinese toys were discriminatory and in breach of the WTO rules. India clarified that it had imposed a ban on Chinese toys on grounds of health and safety of the children. Subsequently, the situation was reviewed and import of toys into India, including from China, are now subject to the same standards.